

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-396(PB)/2017

IN THE MATTER OF:

Exotica Housing & Infrastructure Projects

.... Applicant/petitioner

Vs.

KAD Housing Private Limited

.... Respondent

Order under Section 7

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Vineet K. Chaudhree, Prac. Company Secretary
with Mr. Nakul Mohta & Mr. Aarti Kumar,
Advocates

For the Respondent

ORDER

No one is present on behalf of the respondent. Learned counsel for the applicant has however represented that a part payment of the amount due has been received and the rest of the amount is likely to be received. On that count a request for adjournment has been made.

List for further consideration on 29.01.2018.

Sd-

(M.M. KUMAR)
PRESIDENT

Sd-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet